

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP-50/14

IN THE MATTER OF:

M/s. Seri Equipment & Finance Limited

.. PETITIONER

Vs.

PCL – JDRC Joint Venture Limited ...

..RESPONDENT

SECTION :

Under Section 433, 434 & 439

Order delivered on 27.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner :-
For the Respondent :-

ORDER

None appeared for the petitioner even at the time of second call today. However, from the perusal of the file/records, it has been observed that the petitioner was required to comply with the provisions of Insolvency & Bankruptcy Code, 2016 as well as the Notification dated 29.6.2017. In these circumstances, since the compliance as required to be made on or before 15.7.2017, has not been filed by the aforesaid date then the petition stands



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abated. However, under the Notification dated 29.6.2017, liberty has been given to file a fresh petition.

In view of the above, this petition abates and liberty in terms of the Notification dated 29.6.2017 is granted to file fresh petition.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.7.2017